

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.291/MP/2023 along with IA No.75/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Gadag District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.292/MP/2023 along with IA No.74/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Koppal District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, SEPL
Shri Nipun Dave, Advocate, SEPL
Shri Rishabh Sehgal, Advocate, SEPL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUI
Shri Siddharth Sharma, CTUIL
Ms. Priyansi Jadiya, CTUIL



Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that despite the direction of the Commission vide Record of Proceedings for the hearing dated 22.9.2023, the Respondent, CTUIL, is yet to file any reply in these matters.

2. The representative of the Respondent, CTUIL, sought additional time to file a reply in the matter.

3. Considering the request of the Respondent, CTUIL, the Commission permitted the Respondent, CTUIL to file its reply within a week with a copy to the Petitioner, who may file its rejoinder within 3 days thereafter. In the meantime, the interim direction issued vide Record of Proceedings for the hearing dated 22.9.2023 will continue till the next date of the hearing.

4. The Petitions will be listed for hearing on **29.11.2023 at 2.30 P.M.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**